

**Central Administrative Tribunal
Principal Bench,
New Delhi**

OA No.924/2015

this the 24th day of May, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)

Shri Madan Gopal, 70 years
S/o Late Shri Chhaju Ram Sharma
Ex-Asstt. Administrative Officer
Pay Token No.184, DTC, HQRs
R/o M-28, Naveen Shahadra
Delhi – 110 032.
(By Advocate: Shri Naresh Kumar)

..... Applicant.

Versus

Delhi Transport Corporation
Through its Chairman-cum-M.D.
I.P.Estate
New Delhi – 110 002.Respondents
(By Advocate: Shri Ataur Rehman for Shri Sarfaraz Khan)

ORDER (ORAL)

Heard both sides.

2. When this matter is taken up, it is noticed that respondents have not replied to the legal notice dated 17.11.2014 (Annexure A-13) got issued on behalf of the applicant, till date.

3. In the circumstances, the OA is disposed of without going into the merits of the case, by directing the respondent to consider the aforesaid legal notice dated 17.11.2014 and pass appropriate reasoned and speaking order within 60 days from the date of receipt of a copy of this order, in accordance with law. No costs.

**(V. Ajay Kumar)
Member (J)**

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